

**DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI**

No. F. 11(99)/CT/LJ&LA/15 | *ps24/2175*

Dated: *20/6/2016*

Subject:- invitation of Quotations for installation of Tea/Coffee vending machine alongwith material (refills, disposable cups etc.) at the chamber of Sr. Standing Counsel, Delhi High Court.

1. Tender notice containing item-wise rates are invited from the reputed suppliers/distributers for installation of Tea/Coffee vending machine alongwith material (refills, disposable cups etc.) at the chamber of Sr. Standing Counsel, Delhi High Court.
2. The sealed quotations superscribed as "Quotation for Tea/Coffee vending machine" may be reached latest by 5:00 pm on or before 27/06/2016 at Deptt. of Law, Justice & LA, C-wing, 8<sup>th</sup> Floor, Delhi Secretariat, Delhi-110002.
3. The quotations may be sent along with an earnest money deposit of RS. 1,000/- or 2% of bid (whichever is higher) in the form of demand draft drawn in favour of DDO (LJ&LA) from any recognized bank. The EMD of unsuccessful bidders will be returned after finalization of tender.
4. Successful firms will have to supply the items within three (03) days of supply of delivery order.
5. All the taxes, duties, cess, any other charge etc. must be mentioned clearly and separately.
6. The rates should be quoted both in words and figures. There should not be any cutting, overwriting, erasing of the rates quoted.
7. The payment will be made after satisfactory delivery and installation of the machine.
8. The department reserves the right to reject any or all tenders without assigning any reason thereof.
9. The quotations are to be accompanied with other relevant information as the prospective quotationer may like to bring to the notice of this department.

*[Signature]*  
*20/06/16*

**(SUNIL SEHGAL)  
Dy. SECRETARY(CT)**